

**CENTRAL ELECTRICITY REGULATORY COMMISSION
NEW DELHI**

Petition No. 498/MP/2020

Subject : Petition under Section 79 read with Section 142 of the Electricity Act, 2003 for execution/implementation of the Commission's order dated 4.2.2020 passed in Petition No.115/MP/2019.

Petitioner : GMR Kamalanga Energy Limited

Respondents : SLDC, Odisha and GRIDCO

Coram : Shri P.K. Pujari, Chairperson
Shri Arun Goyal, Member
Shri Pravas Kumar Singh, Member

Corrigendum to ROP of hearing dated 30.7.2021

With regard to the Record of Proceedings for the hearing dated 30.7.2021, it is clarified as follows:

2. The additional information in paragraph 8(a) shall be filed by the Respondent SLDC and the additional information in paragraph 8(b) shall be filed by the Petitioner, on affidavit, by **26.8.2021**, after serving copies to the other parties, including Respondent GRIDCO.
3. The parties shall file their response to the above on or before **8.9.2021**.
4. Except for the above, all other terms remain unchanged.

By order of the Commission

Sd/-
(B.Sreekumar)
Joint Chief (Law)

